

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF EXPENDITURE

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 1480**

**TO BE ANSWERED ON TUESDAY, DECEMBER 20, 2022**  
**29 AGRAHAYANA, 1944 (SAKA)**

**ANOMALY IN PROMOTION**

**1480: SHRI JAVED ALI KHAN**  
**SHRI NEERAJ SHEKHAR**

Will the Minister of **Finance** be pleased to state:

- (a) whether Government is aware that, due to application of Rule 10 of CCS (RP) Rules 2016 and subsequent clarification issued by Department of Expenditure's order No. 4-21/2017-IC/E-III dated 28.11.2019, the cases of pay anomaly have arisen between senior employees promoted prior to 01.01.2016 and those promoted on or after 01.01.2016;
- (b) if so, the remedial measures taken, or are to be taken to redress these pay anomalies;
- (c) whether stepping up of pay of seniors or one time option to re-exercise the option from date of next increment would be provided to seniors promoted before 01.01.2016; and
- (d) if not, the reasons therefor?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI PANKAJ CHAUDHARY)**

(a) to (d): After the issue of Department of Expenditure's O.M. dated 28.11.2019 clarifying the provisions of Rule 10 of the CCS(RP) Rules, 2016, any pay anomaly between employees promoted prior to 01.01.2016 and those promoted on or after 01.01.2016 received from Ministries/Departments are examined on merit on case to case basis.

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